

ACT No. XVIII OF 1883.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 11th
October, 1883.)*

An Act to amend the Cattle-trespass Act, 1871.

I of 1871. **WHEREAS** it is expedient to amend the Cattle-trespass Act, 1871; It is hereby enacted as follows:—

1. The Local Government may, from time to time, by order notified in the local official Gazette—

- I of 1871. (a) transfer to any local authority, within any part of the territories under its administration in which the Cattle-trespass Act, 1871, is in operation, all or any of the functions of the Local Government or the Magistrate of the District under that Act, within the local area subject to the jurisdiction of the local authority; or

- (b) direct that the whole or any part of the surplus accruing in any district under section eighteen of that Act shall be placed to the credit of such local fund or funds as may be formed for any local area or local areas comprised in that district;

Power for Local Government to transfer functions of District Magistrate or Local Government to local authority and direct that surplus receipts be credited to local fund.

and may, from time to time, in like manner, cancel any order made under this section.

2. In this Act—

“local authority” means any body of persons for the time being invested by law with the control and administration of any matters within a specified local area; and

“local fund” means any fund under the control or management of a local authority.

Definitions.